

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 277/MP/2019 along with IA No. 21/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in revoking the Long-Term Open Access granted to the Petitioner for evacuation of 300MW power from its Wind Power Project on account of delay in submission of Bank Guarantee as required under the Long Term Access Agreement dated 23.02.2019.

Date of Hearing : 29.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Sitac Kabini Renewables Private Limited (SKRPL)

Respondent : Powergrid Corporation of India Limited (PGCIL)

Parties Present : Ms. Mazag Andrabi, Advocate, SKRPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh, CTUIL
Shri Bhaskar Wagh, CTUIL
Ms. Priyanshi Jadiya, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner requested for an adjournment on a ground of personal difficulty. Request was allowed by the Commission and the matter was accordingly adjourned.

2. The Petition shall be listed for hearing on 24.11.2022.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**

